in respect of the other three grants are under preparation.

#### Tripura Territorial Council Rules

•530. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) whether Rules framed for the conduct of business of the Tripura Territorial Council and bye-laws adopted for the functioning of the Council have been submitted to the Central Government for approval;

(b) if so, whether such approval has been given; and

(c) if not, the reasons for the delay in giving the necessary approval?

The Minister of Home Affairs (Pandit G. B. Pant): (a) to (c) Approval of the Central Government to the "Rules of Procedure and Conof Business" of the Tripura duct Territorial Council 18 not required under the Territorial Councils Act. The Administrator forwarded the draft rules to the Central Government for examination from the legal point of view. These rules are under scrutiny; in the meantime, they have been provisionally passed by the Tripura Territorial Council.

As regards bye-laws, they have been forwarded for approval and are under examination in consultation with the Ministry of Law.

#### **U.S.** Naval Tanker

# { Shrimati Renu Chakravarity: \*531. { Shri Raghunath Singh: { Shri Tangamani:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the U.S Consulate in Bombay asked for assistance to send any tug to the assistance of the disabled U.S. Naval tanker 'Caney' adrift in the Arabian Sea; and

(b) if so, the nature of assistance given?

## The Deputy Minister of Defence (Shri Raghuramaish): (a) Yes.

(b) INS KISTNA, Indian Naval Frigate, which had just returned to Cochin from Exercises, put out to Sea immediately and went to the assistance of USNS 'Caney'. She remained with her until the latter was towed safely into the Bombay Harbour.

The Port Trust, Cochin, Tug named 'COCHIN' also went to the assistance of USNS 'Caney' and stood by her until she was safely under tow.

#### Reserve Bank of India

\*532 Shri Ramam: Will the Minister of Finance be pleased to state:

(a) whether the Reserve Bank has decided to close down its Central Accounts Office in Calcutta;

(b) if so, the reasons for this decision; and

(c) how many employees will be affected as a result of this closure and in what manner?

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): (a) Yes

(b) Administrative facility.

(c) 85 employees, belonging to Classes II and III, who have volunteered for transfer are being moved from Calcutta to Nagpur. The Reserve Bank of Indua has stated that these 55 will be adequately compensated for the transfer and that the interests of those members of the staff who have not volunteered for transfer will also be safeguarded

#### Government-Aided Schools in Delhi

\*533. Shri Siddanahjappa: Will the Minister of Education be pleased to state:

(a) whether a recent convention of teachers of sided schools in Delhi has recommended the taking over of such

## schools by Government; and

(b) if so, the action taken thereon?

The Minister of Education (Dr. K. L. Shrimall); (a) and (b). The convention recommended the taking over by the Government of the management of only those schools which had been disaffiliated on account of maladministation etc. As it had already been decided by Government to replace such disaffiliated institutions by new schools to be opened either by the Government or by the Corporation, no action was deemed necessary on the recommendations of the teachers' convention in this behalf.

#### Ancient Manuscripts in Tibet

•534. { Shri Hem Barua: •534. { Sardar Iqbal Singh: | Shri Bhakt Darshan:

Will the Minister of Scientific Research and cultural Affairs be pleased to state:

(a) whether it is a fact that some Indian scholars are visiting Tibet to study ancient manuscripts of interest to India:

(b) if so, the particulars of those scholars; and

(c) whether any definite information about the existence of manuscripts. monastery-wise, is available from Tibet?

The Minister of Scientific Research and Cultural Albirs (Shri Humayun Kabir): (a) and (b). The proposal is under consideration.

(c) The list of manuscripts monastery-wise is not available.

## डालमिया केस

१ रेश. मी जयस श्रम्तन : क्या बिस मंत्री १३ मारवरी, १८४० के सारांकिस प्रान संस्था १११ के उंसर के सम्बन्ध में मंत्र बताने नी क्रमा करेंने कि मारस बीमा कम्मनी के धन के कथित दृष्पयोग के सिलसिले में श्री रामकथ्ण डाझलिया के विरुद्ध जो कार्ननी कार्यवाही की जा रही थी, उसमें ग्रब तक क्या प्रगति हई है ?

वित्त उग्मंत्रं। (मीमती सारकेध्वरी हिल्ला) : विचार के लिये सामें भेजने वाले मजिस्टेट की मदालत में पार्टियों की तरफ से बहस समाप्त हो गई है और भव मतिरिक्त दौरा जज की ब्रदालत में इस मामले पर विचार हो रहा है।

## Pre-Examination Coaching of I.A.S. and I.P.S. Candidates

\*536 Shri Siddiah: Will the Minister of Home Alfairs be pleased to refer to the reply given to Unstarred Question No. 3764 on the 9th May. 1958 and state:

(a) the progress made in regard to the scheme of imparting pre-examination coaching to Scheduled Caste and Scheduled Tribe Candidates for I.A.S., I.P.S. and other Central Services; and

(b) whether the scheme will be put into effect during the year 1958-59\*

The Deputy Minister of Home Affairs (Shrimati Alva): (a) The Delhi University prepared a scheme for imparting pre-examination coaching to Scheduled Caste and Scheduled Tribe Candidates for these services. But later they expressed their inability to work it. Subsequently some other Universities were requested to prepare similar scheme if they would agree to take up this work. Only one University has so far submitted a scheme for this purpose, which is being examined.

(b) All posible efforts will be made to start pre-examination coaching for the Scheduled Caste and Scheduled Tribe Candidates Whing up the next examination to be held in September, 1959.

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